

प्रश्नोत्तर से संबंधित परिशिष्ट

परिशिष्ट 'चौतीस'

[16/12/2015]

प्रश्न सं. [क. 2629]

W.A / T.A No. 645 / 95 - 12 परिशिष्ट 1
Mujun Kumar Kavishwar
Applicant

Male ^{VIS} *final order*
Non applicant

Order date of 4/12/88
Shri A.K. Upadhyaya, counsel for the
applicant.

Shri S.M.A. Naqvi, Dy. G.A., counsel
for the respondents.

Heard finally.

The facts are no longer in dispute.

The respondents took the matter in process
for considering the case of the applicant
for his absorption in the borrowing department.

The lending department vide Annexure A-12
sent his consent for such absorption. The
borrowing department and the lending department
had correspondence in this matter vide
Annexures A-12 and A-13. The borrowing
department considered the cases of other
persons but not of the applicant for their
absorption because of this petition pending
as stated by the learned counsel for the
applicant at Bar. If that being so, the
respondents particularly borrowing department
must consider the case of the applicant
afresh for his absorption if they did not
consider the same because of the pendency
of this petition.

In the result, the petition be and is
hereby disposed of finally with the directions
to the respondents that they shall consider

...Contd..

.....Contd.....

the case of the applicant for his absorption if they did not consider the same as argued by the learned counsel for the applicant, within three months from the date of communication of this order.

No order as to costs.

C.C. as per rules.

Sd/-
(B.M.Gupta)

Member(J)

copy for file to:
1-Shri *P. J. ...* Petitioner
2-Shri *...* Respondent
3-Address: ... High Court of
M.P. ... for information and
necessary action. *(Sd/-)*

[Signature]

Registrar

M. P. Administrative Tribunal

WALTON *[Signature]*